

NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
CHENNAI

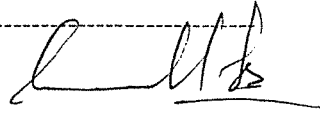

13

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD AT 10.30 AM ON

3/10/2018

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER :
PETITION NUMBER : CP/968/(IB)/CB/2018
NAME OF THE PETITIONER(S) : SUSHIL R BHATIA
NAME OF THE RESPONDENT(S) : PRESIDUM CONSTRUCTION (COIMBATORE) PVT LTD
UNDER SECTION : 7 RULE 4 OF INSOLVENCY & BANKRUPTACY CODE 2016

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	
	Surenthar	counsel for F CR	
	For Srinivas S.v. Pravin Rathan	counsel for C. D	

Two vertical lines drawn across the bottom of the page, likely indicating a signature line or a placeholder for a signature.

ORDER

Counsel for Petitioner is present. He has filed a memo stating therein that the matter has been settled between the parties. A copy of memorandum of understanding is filed with the memo; the same is taken on record. The memo and memorandum of understanding shall form part of this order. In terms of the memorandum of understanding arrived at between the parties, the Petition stands **disposed of**.

—scf—
(CH. MOHD SHARIEF TARIQ)
MEMBER (JUDICIAL)

ghk